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[Mr. Deputy-Speaker]

est of farmers from loss due to unavoidable causes".

The motion was adopted.

श्री यमुना प्रसाद मंडल : उपाध्यक्ष महोदय, मैं विग्नेयक को पुर स्थापित करता हूं।

15.47 hrs.

CONSTITUTION (AMENDMENT) BILL*

(AMENDMENT OF ARTICLES 124 AND 155)

PROF MADHU DANDAVATE: 1 beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

PROF. MADHU DANDAVATE I introduce the Bill

15.471 hrs

PLANNING AND DEVELOPMENT THROUGH PANCHAYAT RAJ BILL—Contd.

BY SHRI KANABAHADUR SINGH

MR. DEPUTY-SPEAKER: We take up further consideration of the following motion moved by Shru Ranabahadur Singh on the 28th November, 1974:---

"That the Bill to provide for planning and development through various democratic and official agencies of Panchayat Raj, be taken into consideration". Planning & Dev. 280

On the last occasion, Shri Shenoy was on his legs. He may resume his speech.

SHRI P. R. SHENOY (Udipi): 1 was narrating the incident of the authorities of a State trying to fix the location of a proposed public well in a village where there was no agreement regarding its fixation amongst the villagers. The authorities had never visited the village and they had no knowledge of the village at all. Sitting in the headquarters of the State, they decided that the well should be at the centre of the village. So they brought a map of the village and took some pains to find out the centre of the village and placed a mark there and directed that the well should be dug exactly at that place An official was deputed to the village. When he went there. he found that this point was on the top of a rocky hill Therefore, the villagers could not get the well which they wanted very badly. This is the result of planning from State headquarters or from Delhi and not at the district/village level.

The Ministry of Planning has promised that the people would be involved in the Fifth Plan. I do not know how the people have been involved in its formulation. So far no people have been involved in the nlan at all. Even MPs have not been involved in the formulation of the plan except to the extent of attending some committee meetings.

In some States, District Planning Committees and District Development Councils have been formed but these are neither democratic, nor do they have any power to implement or monitor the plan. In Karnataka, there are not even District Boards These were abolished long back. The promised zila parishads have not yet come into existence. Unless we have democratic bodies at district panchayat levels, we cannot really have a

*Published in Gazette of India Extraordinary, Part II, Section 2. dated, 13-12-1974.

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good plan for planty and development of the rural areas of our country. In the last four Five Year Plans, we have made a lot of investment in machineries and in institutions at the expense of man.

Man has been exploited to build machinery and institutions in the hope that the machinery and institutions would subserve the interest of man in due course. But even now the growth of man is negligible when compared to the growth of machinery and institutions. The growth ot machinery and institutions is in geometric progression whereas the growth of common men or the villagers is very slack or in small arithmethic progression. Villagers are migrating to urban areas to find jobs. Every year we find surplus population practically in every village in the country. Educated people from the district go abroad or to bigger towns seeking luxury and security in the form of white collar job. They have lost the spirit of adventure and they have lost faith in self-employment. To make up for the lost spirit of adventure some of them have begun to consume spirit and do nothing.

The main reason for this is that the Government is not throwing enough challenges at the district level to the young men who are educated. If the State Government throws some challenges to these youn men 1 am sure they will remain in their district and try to improve the standard of living of the people of that particular district. Planning at the village level is very faulty, if at all it has reached that level....(Interruptions) It has reached some villages. Forinstance in my district of South Canara in Karnataka State there is an elementary school in practically every village. There is ne branch of some bank for every three villages of the district. But along with these schools and banks we have in each and every village

without exception a liquor shop of

a toddy shop. These shops are meant to exploit the villagers to the maximum extent possible. Though there are elementary schools they do not have enough teachers. The banks collect deposit and the advances made by them are much below the deposits received by them. The employees in these rural branches have no knowledge of the rural life at all as they come generally from the cities and towns. In our district there are about a lakh of small land holders owning between 1 and 5 acres. Some of them are already owners and others are in the process of becoming owners under the Land Reforms Act. No provision has been made by the State to supply seeds, fertilisers, pesticides or credit to these small land holders and no effort has also been made by the State to supplement the income of these people by way of dairy farming, poultry farming etc. No encouragement has been given to Khadi or handloom cloth or sericulture industry or any other village industry. At the central level we are spending hundreds of crores of rupees for this purpose, but this money does not reach the villages

The result is the villagers spend their spare time in cock fights, side bets and lotteries provided by the State. House sites have been distributed to thousands of landless labourers but there is no money to build houses. Government says, it has no money to build houses on these house sites The State Bank and the nationalised banks have a lot of money but they say, they have no schemes to build houses in rural areas. LIC has crores of rupees but their schemes to build houses are restricted to cities and towns. This is the situation. We can improve it only by having plans at district level and panchayat level. I am sure Government also agrees with this, but we need not have a statute to do this. This can be done

[Shri P. R. Shenoy]

by an administrative order. Before that, a highpowered committee should be formed to go into the whole question deeply. So, I request the Gövernment to form a highpowered committee to go into the question of having plans at district panchayat levels involving the people in our plans. I request Shri Ranabahadur Singh to withdraw the Bill if the Government agrees to form such a committee.

MR. DEPUTY-SPEAKER: We have almost exhausted the 2 hours allotted for this Bill and yet there are six Members who have already given their names. Then the Minister has to intervene and the Mover has to reply. I do not know what is the pleasure of the House.

SHRI THA KIRUTTINAN (Savaganja): It is an important Bill. Some more time should be given.

SHRI JAGANNATH MISHRA (Madhubam): It should be extended at least by half an hour.

MR DEPUTY-SPEAKER: Let us be realistic Half an hour will not do. The other Bills may have to be pushed out. Shri Gomango

SHRI GIRIDHAR GOMANGO (Koraput): Sir, this is not a new Bill. The hon, Member suggests some council at the district level. But there are district boards already functionung in some States. In some other States, there are no district boards The Mover has rightly moved this Full to get an opportunity to submit bus views on the functioning of panchayat samitis in his State and in other States. Actually the panchayat samiti is the unit for the development of the State. Long back the Father of the Nation said:

"If you spend your next vacation in some far off village in the interior, you will see the truth of my issearch. You will find the people cheerless and fear-stricken. You will find houses in ruins. You will hok in vain for any sanitary or hygienic conditions. You will fint the cattle in a miserable way and yet you will see idleness stalking there.'

16.00 hrs.

I would like to know from the hon. Minister how far we have achieved the aims and ambitions of Manatima Gandhi, what he wanted to be achieved in this country.

My humble submission before the Minister is that as the panchayat samities are the unit for the deve lopment of any areas, so, you should it orm that. Now you will see the panchayat houses in a ruined condition and the village industries are already gone. The developmental administration in the block level has to be improved.

We are coming from the villages, though we are living in the towns. When we compare the towns and villages we find that the difference is that between hell and heaven. It happens because the distance from the village to the town is very muck. Not only the distance is much but we do things only in paper; everything is transacted in paper. That de'is the implementation. When we plan a scheme in paper, at least a percentage of it should be implemented.

The main reason for under-development or non-development of the panchayat raj areas is lack of finance and planning. The plans which we propose there should be according to the needs of the people and they should satisfy at least the minimum needs of the people. For that we should know what are the basic needs of the people and then try to satisfy them at least before the sid of the Fight Plan.

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Now these are a sunsher of Tribal Development blocks. The aim of the TD blocks is intensive development of the area. Now we are proposing integrated development schemes. Whatever may be the scheme, the administrative structure of the block and district level should be improved. There should be a Collector exclusively in charge of development. My proposal to the Government is that since panchayati raj is one development unit, there should be one IAS officer who should be empowered to deal with all developmental matters within his jurisdiction and capacity. Those proposals should not be sent to the State or Central level for approval. That should be decided on the spot.

16.03 hrs.

[SHRI DINESH CHANDRA GOSWAMI in the Chair].

On the other hand, if proposals relating to the development of the blocks are to be decided at the district or State level, and that also by mcans of files, since the files move very slowly, it will take years, perhaps one Five Year Plan even⁻ to start a scheme. Government have proposed single-line administration for the tribal blocks and that should be implemented, because, in a singleline administration there will not be any confusion.

Though our Constitution says that increasing the level of development and administration in the tribal and backward areas is the responsibility of both the Central and State Governments, I am not saying that neither the State nor the Central Government has done anything. In the past we took measures for the development of those areas in a halfhearted manner. It requires sympathetic consideration.

Mahatma Gandhi-said it and everybody says it now. But the thing 12, if we want to achieve socialism, villagism should be introduced. The

village is the basic unit for our development. The village is the birth and death-place of a person. I amnot saying that the towns should not be improved or developed. But the village as the basic unit should be developed and improved. The Government should give priority, while they formulate schemes, and give more emphasis on the village panchayat and the village development.

I am not going to speak more on this. The Bill which has been moved by the hon. Member, Shri Rana Bahadur Singh, for planning and development through Panchayat Raj has been brought before the House at a proper time because, when the discussions for the Annual Plan for 1975-76 start, I hope, the hon. Minister will give more emphasis on planning and development through Panchayat Raj.

Lastly, I would like to request the hon. Minister regarding one thing. The Minister of Agriculture was kind enough to start tribal projects in India. There are six tribal projects The allocation is the same. But the development unit that they propose and fix differs from State to State. For example, in Madhya Pradesh, the Khunta tribal project covers four blocks whereas in my district of Koraput, the tribal project covers ten blocks. Then, there is the Ganiam project which covers nine blocks. The allocation is the same. I would like to know from the hon. Minister on what basis they have given the money, whether it is areawise or population-wise. If you go on the basis of population, the population is less in the four-block project and the population is more in the ten-block project. If the hon, Minister kindly consider this question, our project will get more allocation.

I would request the hon. Minister that agriculture should be developed in these tribal blocks and the Master Plan for irrigation for the Panchayat Samiti which was proposed by the State Government, should be given priority. If the Minister of

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[Shri Giridhar Gomango]

Agriculture will say that irrigation is a State subject and that we have nothing to do from the Centre, then the Centre can do this much that they might earmark some money for irrigation for each and every block. I hope, the hon. Minister will do something in this regard.

SHRI THA KIRUTTINAN (Sivaganja): Mr. Chairman, Sir, first of -all, I should congratulate my hon. friend, Shri Rana Bahadur Singh, för bringing before the House this good Bill for discussion.

The Government itself should have brought such a Bill, passed such an Act, so that the villages and the people in the rural areas would have benefited much. But the Government has failed and my hon. friend, Bahadur Shri Rana Singh. has brought this Bill before the House. All sections of the House has supported the spirit of this Bill. Though some Members there may not have supported the Bill, they have supported the spirit of the Bill. So, I would request the Government that at least by this time some action has to be taken to enforce the thinking of our leaders and the nation-builders.

The hon. Member, Shri Shenoy. was saying that a highpowered committee should be appointed to go into all these things. So many committees have been appointed by the They have given their Government. suggestions. Most of the State Governments have appointed highhave powered committees. They given their suggestions and recommendations. But the Government of India which is interested in enforcing uniformity in respect of all other things have not taken any interest to bring uniformity in this legislation so far as Panchayat planning and development is concerned....

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): I hope you are speaking on behalf of the DMK Government Have you consulted your Government?

SHRI THA KIRUTTINAN: Our Government, not only the DMK Government but also the previous Congress Governments, have introducetd this system in our State. I am saying that you have not taken any decision or any steps to introduce this...

SHRI ANNASAHEB P. SHINDE: I will put just one question. I want to know whether it is the policy of the DMK Government—I would welcome it—that the Centre should legislate in regard to this particular subjectmatter.

SHRI THA KIRUTTINAN I am saying that the Centre is interested in enforcing uniformity in other cases, but they are not interested in bringing uniformity in this case. Most of the States have not conducted elections, have not brought any legislation to introduce this panchayat samiti system. So, I want to bring to the kind notice of the hon. Minister that he should look into this position in most of the States where this system has not been introduced so far.

Secondly, villages are the basic units of the nation, the basic units of the economy of this country. If the villages are not developed we cannot claim that this country as a whole would develop as we, the politicians and the political parties, expect. I come from a very small village and I represent my village as the President of that village. Being the Chairman of the Panchayati Union in my area, I am aware of the difficulties and the miseries and the undeveloped conditions of the villages. I myself tried to do much for the villages. There are villages without roads, without drinking water, without school buildings, without sanitation and other basic needs and facilities. The present system of planning is not suited to touch the villages. The present system of planning does not reflect the

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aspirations of the people who are living in the villages. The village panchayats do not have the necessary finance to fulfil their local demands. We talk much about villages and village development. But we must think over the things which we have done so far for the village people.

This Bill which seeks to provide for planning and development through various democratic and official agencies of Panchayat Raj, should be welcomed by all sections of the House. Now, the political and economic powers are centralised. I am coming to this point now. My request is that the political as well as economic powers should be decentralised. That is the object of this Bill. Even the constitution of Panchayats as well as Panchayat Unions and Block development rest with the Government of India. I can cite an example. In my district. Ramanathapuram district, there is one Block called Bogalur, which consists of 64 village panehayats having a vast area. It is unable to develop. It has no finance at all. Our Government as well as the Panchayat Union and the District Development Council have recommended bifurcation of this into two Blocks. It has come to the Government of India, but the Government of India has always been rejecting this. Our request has not been considered favourably so far. The power is still with the Centre and that power has not been utilised properly for all States uniformly. When such is the situation, how can the village panchayats plan further development? So, we demand decentralisation of political and economie powers which only, I think, will help the nation to develop a healthy situation.

Pandit Jawaharlal Nehru wanted a national programme which will have as its objectives:

> (1) involving the village people in the process of breaking the forces of traditionalism and the bondages of poverty,

(2) An organizational structure which would, in meaningful ways, involve to the village people with the government in building a new nation.

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SHRI v. T. Krishnamachari. the then Deputy Chairman of the Planning Commission stressed the need of involving the village people directly in both the formulation and implementation of India's future plants.

Mr. Dey who was the architect of Community Development and Panchayati Raj gave the structural meaning and content to the process of involving village people in a national self-help community development programme and projected the role of the Government as a resource in providing technical and financial support.

The abovementioned three personalities and national leaders shared in the conceptualisation of India's community development programme and painted it on the large canvas of India's 5,50,000 villages.

It is claimed that the Panchayata have existed in India for centuries and that we are only recreating the classical image of the panchayats. Panchayat Raj is not something new but is an effort to re-discover what once served to vitalise the entire nation. However, there is a fundamental difference between whatever might have existed in the past and what we are seeking to build up now.

Society remained stationary in the past and it could not think in terms of the elements of growth, technological changes and new inputs. But we can no longer remain static because three elements now exist that did not operate in the past. One is that we are living in a crowded world.

We are living in a shrinking world and we are living in a changing world. We have to achieve these changes in a much shorter time Time is of crucial importance in the whole process of development.

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[Shri Tha Kiruttinan]

Panchayats are described as organs of implementation and above all, as agents of modernisation. Panchayat Raj institutions did not arise from the need to implement the community development programmes. The panchayat raj system was conceived and set up as an instrument of change of transformation.

I think there is a lot that remains to be done with planning at the block and district levels. I think that it is not that our implementation is inadequate Rather it is our planning that is defective. There is really very little of planning at the grassroots If that is to be done. I think the Panchayat Unions or the districts would be the obvious unit for the organisation of techno-economic surveys and techno-administrative planning This has to be done within the broad frame work evolved for the Centre and the States. No district can ever be in a position to produce its requirements of steel, power cement etc. The necessary financial resources will have to be found at the national and state levels. But to identify the resources, to find out the ways and means. whereby these resources can be fully energised and organised, the technoadministrative and techno-economic possibilities are the things that can and should be done at the district levels.

Circumstances are forcing us to realise the fact that if we are to solve the basic problems of food, we have to think in terms of establishing the most complex agro-industrial relationships. Even if the most rustic problems are to be solved we have to bring to hear upon it sophisticated understanding. There is no getting away from that bruital fact. That is where the process of planning becomes so crucial

India's urgent need today is to understand the new purposes. To the extent we make panchayat institutions, democratic institutions and planning institutions subservient to transforming revolutions we shall have served the cause we cherish.

Shri Fakhruddin Ali Ahmed, now President of India, when he was Minister for Agriculture said:

"The programmes envisaged in the Fifth Plan for grassroots development could be effectively implemented only if the panchayat raj institutions were fully involved and made to function properly."

Our Prime Minister, Mrs. Indira Gandhi, in a message, said as follows:

"Unless the people were associated with the policy, planning and implementation process, nothing could be done to lift the vast maiority of the rural populace from the morass of poverty."

Many Members have mentioned about the Father of the Nation. Gandhiji. The concept of panchayat ray initiated in villages did not work as Gandhiji had visualised. The working of the panchayati raj is influenced by decisions from the top and the people who are passionately concerned with the programme are not consulted. The planning for the country's progress should be from below. I am surprised to note that the slogan, 'Planning from below has been reintroduced after so many years at the Centre by the Planing Minister, Mr. D. P. Dhar. The greatest failure of panchayats has been the assumption of a fragmented approach to the question and their inability to inculcate such a spirit.

The only level at which the people as such can cooperate in raising agricultural production is the village level.

Although the gram sabhas and village panchayats have existed in many parts of the country they are only 'paper bodies'. The objectives of panchayat raj system is democratic decentralisation. But the development programmes have been imposed from the headquarters. Instead of that, if the programmes had been drawn up after consulting the panchayats, and

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including them in the planning aspects of their territories perhaps there; would have been more enthusiastic participation by the panchayat officials

The panchavat raj system which was expected to bring about changes in the power structure in the village in step with the community development programme also failed in its purpose. The panchayats became the instruments of the stronger sections in the village community for the preservation of their dominant positions rather than organs of village democracy

To modernise the rural society and economy as well as to establish social justice in place of vestiges of feudalism and exploitation one of the essential steps needed is to reorganise and re vitilise the panchayat ray system. It 1, possible that the pinchavat ray institutions can be called upon to play new roles in addition to the existing ones These are implementation of land reforms uplift of weater sections provision of building sites and housing subsidies to the houseless. The panchayat ray is the new system of rural loc 1 Government

1 The increasing emohasis on the progressive democratisation of various institutions in harmony with the letter and spirit of the constitution

2 To develop rural entities t_0 mobilise the people's understanding and cooperation in regard t_0 the programme of rural community development That is, in short, democratic decentralisation and community participation are both highly desirable objectives.

So, I request the hon Minister to concede these points and bring about a new Bill which will give true democratic decentralisation of economic and political power which our leaders visualised in this country भी विभूति निभा (मोर्त (हारी) चेथरमैन साहब इस तरह से तो इसारा बिल नहीं ग्रायेगा। टाइम एक्सहैण्ड कर के इस बिल के टाइम का बढा दिया गया है इस तरह से तर हमे यहां बिल देने का काई लाभ नही है।

सभापति महोवय • पण्डित जी आपका बिल तो वैम भा तही आ सकेगा। स्याकि इस बिल के बाद ४। उलगतम्बी काबिल है।

श्री विभूति मिश्र इस दिल के लिये दी घटा रखा गया था यदि उन का बिल न लिया जाता ता न्मार बित क लिय पार्च मिनट बच मतना था प्रार न्मर उमम ग्राग विल का मव क. मतन्द था चै रारपैन माहत ग्राम ग्वापवित्र जगह पर न न जि वित क लिय जा ममय तथ किया गना हे उनम पूरा न कर में उमका ममर बना दिरा जान ता टूसरा बिल ता मर जायगा । यी र समय की पाबन्दा रखी जाती ता ऐसा क हाता जपालियन का चाटरन् की लडार्टम नात मिनट दरी हा गई गेर बर लडाई हार गया। यदि प्राप स्मय को पानन्दी नहीं रखा ग्राम टस नरह म टाइम बढा दिया जानगा ता फिर हम यहा कि मलिय बिल दे ।

MR CHAIRMAN I am of the same view but I am in the hands of the House It is upto the House to decide

श्री विभूति मिश्र चैंयरमेन माहब इम हाउस न ही उस टाइम को मजूर किया था, झव ग्राप फिर वहा उसी तय किय हुर टाइम को नामजूर करने के लिये कहने है । झगर यही हालत है ना हम इम हाउस के मेम्बर किसलिये रहेगे । झगर समय की पाबन्दी हाउम में नहीं रहेगी तो यह हाउम किसलिये है ?

MR CHAIRMAN What is the pleasure of the House?

AN HON MEMBER The decision to extend the time has already been taken.

भी जनमाब मिथा (मधुवनी) : समापति जी. मैं इस बिल की माबना की सराइना करसा [श्रो जगन्नाथ मिश्र]

हूं, लेकिन चूंकि इस बिल का म्राम विकास से सम्बन्ध है, इ रतिये मैं इसे पर्याप्त नहीं मानता भौर ग्राने विवार में मलग से रखाा हूं। ग्राम विकास के लिये पंचायती राज का विशिष्ट स्यान है ।

वाधू ने कहा बा--मगर उमे हिन्दुस्तान के विकास को देवना है तो ग्रामो की ग्रोर जाना होगा और प्रामों का विकास करना होगा । उन्हीं के विवार की पूष्टि के लिये हमारे उस वन्त के प्रधान मंत्री पं० जवातुल्ताल नेहरू ने पंतायनी राज की व्यवस्था की झौर उससे बहन ग्राणा बनी कि देश प्रगति करेगा भौर देश का विकास होगा। लेकिन जैने कहा जाता है कि एक बच्चा जो जन्म लेना है झौर जन्म लेने के साथ ही रोगप्रस्त हो आता है, तब जैमा हाल उ रका होना चाहिये ठीक उसी नगह का ही पंचायतराज का हमा। हमारे इस पंचायती राज का जन्म हुप्रा, लेकिन जन्म लेने ही वह रोगग्रम्न हो गया, अनेका दिस्को इनके साथ धाई, इन का संगठन ठीक नही हुया, मंबालन भी गलन हुना और उनका जा परिणाम हुना हम ग्राज देख रहे है।

श्रीमन, केन्द्रीय सरकार ने 1967 मे ग्राना दायित्व राज्य सरकारों को सौप दिया मौर फिर गज्य सरकारों ने पवायती गज्य के साथ जेना कि ग--- तह जग जाहिर है। पं वायतों में वर्जी चुनाव नही होना है, चुनावों मे रंग-बिरंगे राजनीतिक खेल खेले जाते है, उपयक्त मादमी महीं माते हैं, विकास का काम सम्बव नही होता है झौर इम तरह से बायू **और** पं० नेहरू का सपना साकार नहीं होता है, जो सरकार के लिये एक चुनौनी का विषय है। इस सम्बन्ध में यह मत्रासंगिक नही होगा, यदि में यह कहूं कि बिपल के लोग भी ग्राने चुनाव भोडगा रत में इस निषय की चर्चा नहीं करते हैं कि पंवायती राज का सफन कार्यान्वयन करें हो । इननिवे में उनके माथे भी कुछ जिम्मेदारी सौंग्ना चाईगा ।

इतना ही नहीं, प्रविज भारत वर्षीय पंत्रायती राज परिवद के प्राडह पर केन्द्रीय सरकार ने इप के कार्य संचालन की जांच के लिये एक ग्रायोग की निय्क्ति की जिस ने जांच करने के बाद एक रिपोर्ट दी, लेकिन ग्रब तक उस रिपोर्ट पर कोई कार्यान्वयन नहीं हुआ । पंचायती राज एक डेमोकेटिक संस्था न हो कर, उसमे कुछ ऐसी गलतियां हुई कि वह कुछ बड़े लोगों की पौकेट की संम्या हो गई। हम यदि केवल दिल्गी, बम्बई, कलकत्ता भौर मद्राम के विकास पर समय लगाये मांर यह ममझे कि देश का विकास हो रहा है तो यह गलतफहमी है, मिथ्वा भावना है। इस तरह से देश का विकास नहीं हो सकता है। मगर देण के विकास में ग्रभिष्ठचि लेते है ग्रीर चाहते है कि वास्तव में विकाम हा तो ग्राप को गावा की ग्रांग जाना होगा ग्रीर इसके लिये पं रायनी राज ही एक मुन्दर माध्यम हो सकता है । इसलिये, श्रीमन, मेरा विचार है कि ज्यादा से ज्यादा एक हजार की श्रावादी गर पंचायती राज का मंगठन हो। तीन या चार पता ती ाज पर एक लीगल एडवाइजर हां, जो हर पंचायन को जूडीजियल भीर एक्जीवपुटिव मामलों के सम्बन्ध में अपने सुझाव देता गहे. जिसमे कि कार्य मुचाम रूप मे चलता ' हे । एक बीज जो मैं बिलकूल ग्रावश्यक समझता ह वह यह है कि पचाथती राज में विधायक या मसद मदम्यों को पदाधिकारी नही हेंगा चाहिये, क्योंकि उन्हें तो या ही बहत काम है, इनलिये वहा जा कर व्यर्थ में स्थान पर जा बठनां ठीक नही हांगा, इसलिये वे हरगिज पदाधिकारी न हो ।

मरपंव, शिने लीगल ग्रास्पक्ट का काम करना होता है, प्रवश्य पढ़ा लिखा हो भौर पंवायन से मम्बन्धिन जितनी भी समस्यायें हैं उनके समाधान का दायित्व पंचायत पर हो। लेकिन यह सब कैसे होगा ? इसके लिवे सरकार के सहयोग की प्रावश्यकता होती है। पंचायत सक्षम हों, गतिशील हों, कार्यशील हों, उनको प्रपने दायित्व का ज्ञान हो। व वायत से सम्बन्धित जितने काम है, जैसे सिखा का प्रवार, प्रायागमन की सुविधा, सफाई, दवा का इन्तजा म, पंचायत से सम्बन्धिन सजी विवयों का दायित्व पंचा-

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यतें ग्रहण करें झौर झक्ति भर उन समस्याझो के समाधान झौर निराकरण की व्यवस्था करे तब पत्रायता का कार्य सफलतापूर्वक चल सकेगा घार जिस उद्देश्य से पत्रायती राज का निर्माण किया गया है, वह यथार्य साबित होगा।

इसके साथ ही एक गलती यह हानी है कि एक बार पवायनी राज का सगठन हा जाता है, उसके बाद बाहे जो कारण हो लेकिन फिर उसका चुगाब नही होता है। समय पर चुनाव होने की ता बात ही क्या चनाव हाता ही नही है। यह गलत चीज है इसलिये पचायत का चुनाव समय पर हुग्रा करे। इसक साथ ही पचायत का कार्यकाल तीन वप का होता है अब रि समद या विधान सभामा का कार्यकाल 5 वर्य का होता है। मैं नही समझना ह कि पवायता का कार्यकान तीन साल क्या रखा गया है, इपको पाच साल बना दे—मैं नही समझना हू कि इसने पवायनो के साथ काई गराय होगा।

म्रगग पत्रायत राज के माध्यम में हम ग्रामीगा का विकास करना चाहत है ग्रौर उसक माध्यम से हम देश का विकाल करना चाहा हे ना जा बिलकूल फण्डामण्टल ईशु है ग्रवश्वत निरय है बह यह है कि विकास का प्लानिग नीचे थे स्तर में याने मवायत स्तर मे होना चाल्यि । माज हमारे यहा प्रातिग कचे तर से हाता है इस कारण उभकी रोगनो गाव तक नही पहुच पाती, वह बडे बडे शहरो मे ही रह जाता है झौर इसी कारण इतना धनर्थ होना है । प्लानिंग पवायत स्तर से शुरू हो, किंग जिना पवायत स्तर पर जाय भीर उसके बाद राज्य पत्तायत म्तर पर पहुचे---इम तरह में र वायत स्तर से विकाम का प्लानिग हो भीर उसी के हिमाब से काम हो। तब हमारी जो भाकाकाये हैं, जो हम चाहते हैं कि ग्रामो का विकास हो, देश का विकास हो, यह तभी सम्भव हो सकेगा ।

इन शब्दा के माथ मैं चाहना हू कि इस बिल के जो प्रस्तावक हैं, वे इस बिल को वायस ले ले ग्रौर सरकार इस सम्बन्ध से एक नया बिल लाये जो पूर्ग हो, सुन्दर हो ग्रौर जिस उद्देश्य को लेकर हम वात करते है उत्की पूर्ति कर सके ।

भी धनज्ञ ह प्रधान (शहडोल). समा पति महोदय. जा विधेयक माननीय सदस्य ने वा है उाना में समर्थन करता ह ग्रीर कहना चाहना ह कि ग्राम पचायत और न्याय पचायन के स्तर पर ही गावो के विकास की योजना बन ग्रीर जिल क विकास की योजना जिला स्तर पर बन । अगर ऐसा किया जायगा तो की ग्रासानी में ग्रीर जल्दी हो सकेगा तथा नियन्त्रण भी ही मकेगा । इस के प्रभाव मे ग्राज गाबा का विकास बिल्कुल नही हो रहा है जिमकी वजह म गावा के लोग शहरों की स्रोर भाग रह है। काई भी गावो की ग्रोर देखने वाला नही है। मैं चाहगा कि गार्ध। जी की तरह सरकार भी गावा की झोर देखे झौर वहा के हरिजन, ग्रादिवासी ग्रीर भूमिहीनो की क्या समस्याये है उनका दर करने का प्रयास करे। गावों के विकास के लिये स्थानीय लोगों के मुझावो पर जिला स्तर पर योजना बनायी जानी चाहिये। इमी तह से जो जगला मे रहन वाने आदिनासी है. जगलो का राष्ट्रीय करण हा आने के बाद उन लोगों का जगल म ही काम करने का ग्रवमर दिया आय तथा तमाम मुविधारे शासन ढारा जिला स्तर पर ग्राम पंचायत स्तर पर प्रधान की आये। इपि कार्य का मन्त्व देते हर झादिवामी हरिजना को छ टे छाटे धवे स्थानित करने मार उनको चलाने का प्रयाप होना चाहिये।

जिला स्तर पर योजन बनानी जानी चाहिये ग्रीन ग्राम स्तर तया ब्लाक स्तर पर सगठन होना चाहिये । चलते फिरते न्यायालय ग्रीर दवाखाने होने चाहिये जिस से देहातों मे रहने वालो को छोटी छोटी मुविधायों के लिये सहर तथा राज्य स्तर पर न दौडना थडे । जब ग्राम 'बायत ग्रीर स्थाय पंचायत के स्तर पर [গ্রী ধনমার সমান]

विकास सगठन बनेगा तो जो भी कार्य जिल वोई से उनके विकास का दिया जायगा भीर भगर वह कार्य ठीक इग स कार्यान्वित नहीं किया जाता है तो उसकी मासानी से जांच हो सकतो है कि यह कार्य क्यो नहीं हमा !

भावागवन की सूविधाये बढाने के कार्य हों, उस की योजना बने झौर वह कार्य तीन माह, 6 माह में पुरे होने चाहिये। भौर यदि उस अवधि मे पूरे नहीं होने तो उन की जाच होनी चाहिये भौर जो भी स्थानीय मधिकारी इस के लिये दोषी पाये जाये उन को सजा गिलनी चाहिये । अभी यह होता है कि योजना राज्य म्लर से जाती है ग्रौर कागज पर ही उस योजना का कार्यान्वयन दिखा दिया जाता है। स्थानीय लोगो को पता ही नहीं कि उन के हित की भी कोई योजना है । नतीजा यह होता है कि योजना बनाने वालो को पता ही नही लग पाता कि मौके पर वह कार्य हुआ है कि नही । इसीलिये मैं स्थानीय योजना बनाने के पक्ष में ह भीर उस कार्य को पूरा करने की ग्रवधि का समयंक हं।

गांवों मे पीने के पानी की व्यवस्था, स्वास्थ्य सेवा झौर संचार व्यवस्था पर विशेष ध्यान दिया जाना चाहिये । सिचाई के लिये छोटी-छोटी नहरे बनायी जानी चाहिये जिनके कार्यान्वयन का निरीक्षण गाव पचायत झौर जिला बोर्ड स्तर पर झच्छी नरह से हो सकना है। झादिवासी क्षेत्रो झौर पिछडे इलाको के लिये परिवहन की मुविधा होनी चाहिये जिनसे टूकें, लारिप झौर बसे उन मुदूर इलाको नक झासानी से झा जा सके । गावो मे गैस प्लान्ट की व्यवस्था होनी चाहिये ।

वैज्ञानिक अनुसंघान में जो गावों के लोग हैं बह अध्छा काम कर सकते है। उदाहरण के लिये दिलाई इम्पात कारखाने में एक धमनी बराब हो गई थो जिसको ठीक करने के लिये बाहर में इंजीनियस को बुनाया जाता था लेकिन फिर की बह ठीक नहीं हो पायी थी। उस धमनी को गाव के एक मिक्झी ने ठीक कर दिया। इसलिये जो गांव के लोग तकनीकी काम जानते है उन्हें ग्राम पंचायस सहयोग दे जिससे वह अपना उद्योग गाव स्तर पर ही चला सके ग्रीर ग्रपने जीवन स्तर को ग्रच्छा बना सके।

पिछडे हुए इनाको के लेगो में शिक्षा वा प्रचार होना चाहिये तथा साथ ही समाज सेवा की ग्रौर सरकार का ध्यान जाना चाहिये । क्योंकि प्रत्येक व्यक्ति समाज की एक कढी होना है । जिस प्रकार एक कडी भी ग्रगर कमजोर रहेगी तो वह जजीर कमजोर रहती है, उसी प्रकार समाज का ग्रगर एक व्यक्ति भी सामाजिक तथा ग्रायिक रूप से कमजोर रहेगा तो वह समाज कभी उन्नति नही कर सकता । ग्रौर समाज से ही देश बनता है ।

मैं सरका? से जानना चाहना हू कि पाचवी योजना मे कृषि मवालय झादिवासी क्षेत्रों में कृषि की उल्तति के लिये कौन कौन से कार्य करेगा तथा उसके विकास के लिये कितनी धनराशि खर्च करेगा ? इषि मवालय सिचाई पर होने वाले खर्च का कितना प्रतिशत झादि-वासी क्षेत्रों में सिचाई के साधन जुटाने के लिये खर्च करेगा ?

मादिवासियों का सहकारी बैंका द्वारा गोषण माज भी जारी है। उन पर नाजायज कर्जे लगा दिया जाना है जिसकी वजह में उन वेचारो की जमान कुर्की में जा रही हैं। इसके प्रलावा जगल के कर्मचारी, पटवारी मौर राजस्व विभाग के कर्मचारी उनका शोषण करते हैं। इस बात को मैं कई बार यहा कह चुका हूं। पता नहीं शासन क्यों उस म्रोर ध्यान नहीं दे रहा है। में रा सुझाव है कि जिन म्रादिवासियो ने म्रपन सहकारी समितियां बनायी है उनको भ्रपने विकास के कामो को मांगे बढ़ाने में प्राप्त पंचायतों को सहयोग देना चाहिये। माज म्रादिवासी लोगों की स्थिति बड़ी ही दयनीय है। उन बेचारों के पास एक लगोटी रह गई है।

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उसको भी सरकार छीनना बाहना है। जो उनकी जमीने हैं उन पर जगल वाले, रेवेन्यू वाल भीर साहुकार लोग दात लगाये बठे है। परिणामत इन बेबारे गरीब म्रादिवासियो मार हरिजनों का जीवन बहुन ही दुखिन हो गया है श्रीर उनकी सुनवाई प्रान्त स्तर पर तथा केन्द्र स्तर पर नही हो पानी । यदि ग्राम प वायनो के माध्यम में उनकी उत्यान के काम किये जायेंगे तो वह ग्रानी कठिनाइ रा का स्वय समाधान रनिकाल सकेंगे सीर उन इनाकां का विकास भी हो मकेगा। ग्राज उनकी जमीना की क्री हो रही है, जमीने छोनो जा रही है । घूमखोर जाग उनकी जमीने ले लेने हैं। इन समस्याम्रो का निराकरण गाव पचायतों के माध्यम मे भामानी में हा सकता है भीर तभी उनका जीवन सुरक्षित हो मकेगा। म्राज उनका जीवन म्तर ममाज के झन्य वर्गों की झपेक्षा काफी गिरा हुआ है। सरकार को उनकी मुरक्षा भीर देख भाल की जिम्मेदारी लेनी चाहिये तभी उनका जीवन स्नर बढ सकना है । मेरी माग है कि म वायत राज के माध्यम से गरीब हरिजन भौर मादिवासी किसानों को विशेष महायता दे कर उनके उत्यान की योजनाये जिला तया पंचायत स्तर पर बनायी जानी चाहिये । ग्रन्थया भ्रभी जो व्यवस्था है उसमें केन्द्रीय सौर प्रान्नीय स्तर की जो योजनाये यहा से बनायी जाती हैं बह गहरो तक ही सीमिन हो कर रह जानी हैं ग्रीर उन योजनाग्रो का लाभ गरीब ग्रादिवासी भीर हरिजन लोगो तक नही पहच पाती है।

भी दरवारा सिंह (होशियार पुर) : मान्यवर, जो गैर सरकारी विधेयक भाषा है मैं उस का बहुत स्वागत करता हू-। यह इस ज्राकल में रहेयान रहे, इस पर बहस ही सकती

है। लेकिन एक बहुत बुनियादी बात है धौर वह यह कि ग्राया इस गाव को इकाई समझते है कि नही प्लानिग कमीशन ने ऐग्रीकल्चरल रूरल इकोनामि के बारे में कही यह नहीं कहा कि पाचवी योजना उस बारे में नीचे में ऊरर को ले जायेगे ननीजे यह होना है कि बार बार हमे अपनी योजना में तम्लीम करना पडनी है। हम ने एक सिफारिश की है प्लानिग कमीशन का कि झाप की प्लानिग नीचे में ऊपर होनी चाहिये क्यो कि नीचे वाला को ज्यादा पता है, गाव वालो को, देहात वालो को, करवे वालं। को ज्यादा पना है कि उन की कौन सी तक नीफे हैं मौर उनको कैसे दूर किया जा सकना है, झौर प्रायरेटी किस ढ़ग से हो मकनी है। यह उन को ज्यादा पना है बनिस्पत किमी बडे से बड़े म्रफमर के जो यहा एयर कडिशन्सड कमरो मे बैठ कर गांवा के मुनाल्लिक योजना बनाते हैं। उन को पूछना चाहिये कि म्राप की क्या तकलीफ है। जो कि ग्रामी तक नहीं पूछा गया है। प्लानिंग की बात है। उससे ज्यादा बढ कर बात यह है कि आया सन्फ रिलायेम का झाप जो नाग देते हैं ग्रीर पाच माला प्लाज में इसको लक्ष्य बना कर झपने मामने रखते हैं इसको कैंसे अचीव विया जाए इस पर झाप ध्यान नही देते ह । इमके लिए नीचे वाला जिमने काम बनाना है उसको आप छोड़ देते है, उनको म्राप ग्रपनी किस्मत पर ही छोड देने है। 1973 मे एक्ट बनाथा। इनको कई स्टेट्स मे रायज किया गया है और कई स्टेटम मे नहीं .किया गया कहीं कही पर ना किस

[श्री बरबारा सिंह]

किया गया है ताकि बहां लोगो की पूछताछ ही न रहे, और अफसरशाही पहले भी तरह बदस्तूर चलती रहे । उसको लागू करने की माज बहन जरूरत हे । आप बूीटायर सिस्टम करे या टूटायर करें लेकिन ऐसा म्राप न करें कि कही है ग्रौर कही नहीं है । कहीं एक ही सिस्टम है मौर कही दो मौर कहीं तीन । इस तरह से लोगो की भाषाज को दबाया जा रहा है ।

मैं जानता हूं कि यह स्टेट सबजेक्ट है । मिनिस्टर के तौर पर भी मैंने इसको किया है भीर करवाया भी है। मैं जानता हूं कि जो क्यूरोकेमी है वह अपनी ताकत को छोड़ने के लिए तैयार नहीं है, सिस्टम ही हमारा ऐसा है कोई अपनी ताकत को छोडने के लिए नैयार नहीं है, नीचे वाले को ग्रधिकार देने को तैयार नहीं है। ग्राप कहते हैं कि कसेशन का ग्रधिकार ले लो । लेकिन जो फैसिलिटीज हैं ग्रौर जो राइट्स उन के हैं व उनको देने के लिए कोई तैयार नहीं है। मैं चाहता हूं कि टैक्सेशन, रिसपांसिविलिटीज वगैरह के माथ साथ खनके जो राइट्म है वे भी माप उनको दे। समाजवाद कायम करने के लिए यह बहुत बरूरी है। समाजवाद क्या चीज है ? चाहे कोई देहात में रहने वाला हो या कसबे में रहने बाला हो या शहर में रहना वाला हो उसके लिए रोटी, रोजी, कपड़ा, मकान, तालीम कुढ़ापे की पेंजन बगैरह चीजों का इन्तजाम होना चाहिए । जब तक यह नहीं होता है, समाजवाद नहीं आ सकता है । उसकी साने

के लिए हमारी रे जिज मुकर्रर हैं। उन ग्टजिज पर हमें आगे बढ़ाना है। हम दूसरी चीजो में यकीन नही करते है, डमोकेटिक सोशलिज्म मे यकीन करते हैं । इसको हम छोड़ने के लिए तैयार नही है। उस तरह धागे बढ़ाने की जरूरत है। उसके लिए चायतो के महत्व को किसी भी तरह से कम नहीं किया जा सकता है। लेकिन झाज तो एमा मालूम होता है कि पंचायत राज को इक्टठा करके उसका बंडल बना करके एक तरफ फरु दिया गया है। नाम तो पंचायतो का लिया जाता है लेकिन काम नही । कही पर दस साल के बाद इलैक्शन करवाते हैं भौर कही पाच साल के बाद । कही कही पर वक्त पर करवा दिये जाते है। पांच साल, तीन साल जो भी समय माप रखें वक्त पर ढग से पचायतों के इलैक्शन भी करवाने चाहिये । लोग झाते जाऐगे झौर लीडरशिप कबूल होती आएगी । पहले, दूसरे तीसरे, चौथे प्लांज में कम्युनिटी डिवेलेप-मेंट ब्लाक्स को बहुत महत्व दिया गया था। इस काम को पडित नेहरू ने शुरू किया था। उसका काफी भसर लोगों पर हुआ। लोगो मे सैल्फ रिलायेंस की भावना आई। लोगो ने मिल कर गांवों के लिए काम किया, उन कामों में वे शरीक हुए और उस में सरकार ने मदद भी की । लेकिन झब यह चीज खत्म हा गई है । सी डी का जो डंग था वह बदल गया। बदल कर बी डी झोज को हाकिम लगा दिया गया है। डी सी को उसके ऊपर कर दिया गया है। डी सी बी डी भो को कहेगा, बी डी घो नीचे वालों को कहेगा कि कैसे करें। कही डी सी मीचे बालों को ही कह देगा। इस तरह से मुख्तलिफ किस्म की इंतजामिया मजीनरी काम कर रही

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है मुख्तलिफ सूबों में। इस तरह से जो चीज चल रही है इससे छुटकारा पाने का इन्तजाम होना चाहिये । म्टेट के लेबेल पर जो मुख्तलिफ किस्म की खराफाने हो रही है, वे न होने पाउँ इसका कुछ इन्तजाम होना चाहिये । श्राजकल को पंचायत राज माइनम जम्हूरियन है। जम्हूरियत ग्रमली मानों में कायम हो हम यह चाहते हैं। इसके लिए जो तरीके है वे बिल्कूल उलट चल रहे हैं। मैं मिमाल देना ह। इरिगेणन का एक महकमा है जो इरिगेशन फैनिलिटीज महैया करता है उसके लिए पैसे देता है। कोई भी सरकार हो, पजाब की हो, हरियाणा की हो, उडीमा की हो या कोई भीर हा उनको परैसा दिया जाना है। लेकिन इस काम मे प्रेफेंस उसको दी जाती है जिस के बारे में दिमाग बना हुया है, उसको नही दी जाती है जहां जरुरत है, बहा देगे जहा पैसा वेस्ट होगा, वहा नही देगे जहा कास्ट म्राफ प्रोडक्शव कम म्राता है, फालतू ग्रनाज पैदा हो सकता है। उनके लिए है जहा वैस्ट हो सकता है। क्या क्या धपलेबाजी होती है उस में मैं जाना नही चाहता। पैसा नीचे के लेबल पर विल्लेज के लेबल पर, पचायत समिति वे लेबल पर, जिला बोर्ड के लेबल पर, भी टायर सिस्टम जो है उसको आप दे, उन मे आप काम लें. उनको कह काम करने के लिए । उनमे जो कम्पलक्स है, एहसासे कमतरी है उसको झाप दूर करें । पंचायतें कानून के मातहत हैं, सरकार के मातहत नहीं है। सरकार के मातहत करना चाहते हैं तो यह हो नही मकना है। यह बुनियादी बात है। इसको झापको मानना माहिये । इजारेदारी, फिरकादारी वगैरह जो बुराइयां हैं इनके खिलाफ झब्बास मजबूत

through Panchayat Raj Bill इनको झागे बढार्ये उठाएँ, कदम इसके लिए पंचायतों बगरह की मदद জানী चाहिये । आज हरिजन ली नौमिनेट होते है । वे था नही सकते हैं इसलिए यह व्यवस्था की गई है। ग्रीरने नौमिनेट होती है। दुनिया भर मे यह नही होता है। इंगलैंड में भी नहीं होता है। वहा कोई ग्रौर सिस्टम जारी है। हम ने ऐसे झगर इस तरफ एडवाम किया है तो उनको ग्रधिकार देने की भी जरूरत है।

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म्राप पापुलेशन को ले । बढती हुई माबादी के लिए पैदावार बढाने की जरूरन है। लेकिन एक तरफ पैदावार घट रही है दूसरी तरफ भाबादी बढ़ रही है। इसका मुकाबला करेंसे किया जाए। पदावार एक परसेट न म होनी जा रही है और ग्राबादी एक परसेंट ज्यादा होती जा रही हैं। किस तरह से हम इसका मुकाबला कर पायेंगे । इस तरह से तो हमारी फुड सिचुएशन कभी भी दुरुरत नही हो र.नेगी । इस वास्ते कीमली प्लानिग को हमे कामयाव बनाना होगा । जो नीचे के तबके के लोग हैं जो बलनरेबल सँवेशन है उनका मयारे जिन्दगी नीचा है और उनकी शाबादी ज्यादा है, उनके बच्चे भी ज्यादा होते है और जो ऊपर हैं उनके बन्चे भी कम होते हैं ग्रीर उनका मैंयारे जिन्दगी भी ऊंचा है। इस मामले मे भी माप पंचायतो से काम ले। लेकिन भाज कल होता क्या है ? बी डी घो ने जाना होता है तो उसके लिए चारपाई, कुर्सी लगाने का ये काम करने हैं ग्रीर बी डी भो जा कर क्या करता है, हुकम दे देता है इस तरह से करो, उस तरह से करो । फटिलाइजर और इनपुट्म की तकसीस भी मापने- [श्री दरबारा सिह]

उसके सुपुर्द की है झौर वह जा कर पूछने लग जाता है क्यों यह हो गया है झौर यह क्यों नही हुम्रा झौर माडर दे कर झा जाता है । उमको सर्विस के तौर पर इस्तेमाल किया जाए । पचायत मसितियों झौर जिला बोर्ड के नावे उमको झाप करे । उसको उनका हाकिम बनाने की कोशिश झाप न करें । ऐसा झापने किया तो पंचायत सिस्टम ही खत्म कर दिया जाए तो बेहतर है । डैमोकेसी को माकरी नही करना चाहिये ।

मिनिस्टर जो इंवार्ज है उनको सब पना है, वह बहन पूराने है, काम करने वाले है। जो नए माए हैं----बह भी बैठे हए है । ब जानते हैं कि इस तरह से काम चलने वाला नहीं है । पालिय मेंट के मैम्बरों की म्राप कोई कमेटी बनाएें जो इन सब चीजों को देखे झीर अपनी सिफारिशें करे और आप उनको अमल में लाएें। स्टैंट लेबल पर. उनके रहम पर झाप इन चीज को छोड न दे। पंत्रायत राज काफी कोसीदा हो चुका है। इपको स्राप बचाले। बचाने का एक ही तरीका है कि सही मानों में पंचायत राज देश में हर जगह कायम हो । मुझे मालूम है ऐसी स्टेट गवनंमेट आई है जिन्होंने कहा कि पंचायत राज हमारे उमूलो के खिलाफ है, इमको खत्म करो ग्रीर खत्म किया । हम लोगों ने रिजिस्ट किया. हम लोग उसके खिलाफ लडे । उसके बाद कायम किया तो ऐसा किया जैंसे बिल्कुन मुर्दे में जान डालने की बात होती है। ऐमे काम नही चलेगा। ग्रगर डुमोकसी मे यकीन करते हैं तो लाजिमी तौर पर ग्रापको कोई कमेटी बनानी चाहिये हाउस की बनाएं या कोई और हाई लेबल कमेटी बनाएं जो इनके मभी पहल्मों मे जाएें मोर एक वक्त मुकरी में अपनी फाइनल रिसोर्ट दें, दो चार पांच महीने बाद दें मौर भाप उस पर अमल करें। लोगों को पता चलना चाहिये कि नीचे वाला जो है, पंबायत राज जो है, यह सही मानों में चलेगा । नम्बरदारी भापने खत्म की, जेलदारी सिस्टम खत्म किया, भंग्रेजो के जितने बोसीदा इरादे थे. सब खत्म किए । इस इरादे को बोसीदा न बनाऐ । मैं यही झाखिर में झाप से श्रपील करता हूं कि कमेटी बना करके झाप जल्दी फैसला करवाएं ।

MR. CHAIRMAN: Shri Lalji Bhai. SHRI ANNASAHEB P. SHINDE: How many more speakers are there?

MR. CHAIRMAN: Originally, there were two more speakers—Shri Lalji Bhai and Shri K. Lakkappa Now two more speakers have been added, namely, Shri Sheonath Singh and Shri Krishnan.

SHRI R. P. ULAGANAMBI (Vellore): Sir, I may be permitted at least to begin my speech so that it can be continued the next day.

MR. CHAIRMAN: There are four more speakers, then the Minister has to intervene and the Mover to speak. We have also the Half an Hour Discussion. I think it will go by default. I do not think it would be possible to take it up.

भी लालजो भाई (उदयपुर) : मभापति महोदय, ग्राप ने मुझे समय दिया इमके लिए मैं ग्राप का ग्राभारी हं ।

श्री रण बहादुर सिंह ने जो विधयक पेस किया है, उस मे प्रनुसूचित जातियां और प्रादिम जातियों के उत्थान के सम्बन्ध में पंचायतों और जिला परिपरों का सहयोग लेने की बात कही गई है। भारत के प्रधिकांश राज्यों में, और राजस्थान मे भी, पंचायतों के चुनाव हु! द्याठ साल हो गये है, जब कि पढति यह है कि तीन साल मे पंचायतों के चुनाव हो जाने चाहिए। इस ढिलाई और कमजोरी को देखने हुए मैं इस बात पर जांर दूंगा कि सरकार बलवंतराय मेहता कमेटी की सिकारिणों को कार्यात्वित करे। मैं जानमा चाहता हूं कि सरकार उन सिफारिशों को कार्यात्वित करने के लिए क्या कदम उठा

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रही है। मैं सरकार से यह जानकारी भी चाहता हू कि देश के किन किन राज्यों में पंबायनों के चुनाव नियम के ग्रनुसार तीन साल में हुए है।

माज हम देखते है कि मनुमूचित जातियां भीर मादिम जातियों का कोई भी व्यक्ति पंचायतों का सदस्य नही है । उन लोगों में षूगा की जाती है । म्रावश्यकता इन बात की है कि पवायतों, पचायत समितियों भीर जिला परिग्रों में मादिम जातियों के लोगों को रखा जाये । मैं जानना चाऱ्ता हू कि स्वतवता के पच्चीम सालों के बाद माज प्रत्येक राज्य में पचायतों, पचायत ममितियों भौर जिला परिषदों में म्रादिम जातियों के कितने सदस्य में पचायतों, पचायत ममितियों भौर जिला परिषदों में म्रादिम जातियों के कितने सदस्य है । उन लोगों के जिम्मेदारी के पदो पर होने से देण की समस्या सुलझ मकनी है । लेकिन इस दिशा में कई प्रकार की कठिनाईया है भौर मरकार को उनका निवारण करने की कोशिश करनी चाहिये ।

सरकार ये झाकडे देकि ग्रिउने तीन सालों में प्रतिवर्ष प्रनुसूचित जातियां झौर झादिम जातियों के कितने लोगों का पर्जा-करण हुया है झौर कितने लोगों को नियुक्तिया दी गई है।

ग्राज ग्रामीण इलाको मे ग्रनुमूचित जातियों ग्रांर ग्रादिम जातियों के लोगों के मामने सब मे बडी समस्या यह है कि उन को जमीन नहीं मिल पा रही है। चूकि ग्रधिकाश राज्य सरकारों पर बडे बडे किसानों का दबाद है, इन लिए वे भूमिहीनों को भूमि देने मे विफव हो चुकी हैं। ग्राज स्थिति यह है कि ग्रधिकाश राज्यों मे ग्राठ दस साल मे ग्रतिकमण के मुकदमे चल रहे हैं, जब कि कानून यह है कि तीन साल के बाद कब्जे को रेगुलराइच कर के जमीन का पट्टा दे दिया जाना चाहिए। तीन कैंटेंगरी की चमीन है, मकान बनाने की चनीन, कल-कारखाने बनाने की जमीन ग्रीर खेती-बाही करने की जमीन ग्रादिम। जातियों के लोगों का जमीन पर ग्राठ दस साल से कब्जा है. लेकिन पटवारी श्रीर तहसीलदार उस को जिनवारी में नहीं लाते है। वे पैना ले कर, और भ्रष्टाचार के ग्राधार पर. जिनवारी में इन्दराज करने है। जमीन का पट्टा उन को देने के बजाये उन से प्रीमियम फीम के रूग में एक बीघे पर सात ग्राठ मौ रूपया प्रति-तर्घलं कर उनका गोपण किया जाता है, ग्रीर जो लोग यह फीस नहीं दे पाने है, उन को जमीन छोडनी पडनी है। ग्रधिकाण राज्यों में यह स्थिति है राजस्थान में अतिक्रमण के मकदमे चल गहे है। मेरे एक भनस्टाई प्रश्न के उत्तर में बताया गया है कि केन्द्रीय सरकार इस बारे में जाच-पड़ताल कर रही है। मैं यह जानना चाहना ह कि सरकार कब नक जमीन के इन मकदमी का निरटारा कर पायेगी। उन लागों से प्रीनियम फीस गलत ढग से वसूल न कर के उन के नाम जमीन कर दी जाये, इस के लिए सरकार क्या कदम उठा रही है ?

17.00 hrs.

इस विधेयक में पंचायतों को 20 विषयों, पचायन समितियों को 31 विषयों भीग डिला परिषदों को 25 विषयों के सम्बन्ध में प्रधिकार दिये गये है। लेकिन देश में सब कुछ काम इस के विपरीन हो रहा है। इय का कारण क्या है? देश को ग्राजाद हुए ग्राज पच्चीस माल हो गये है, लेकिन ग्रामवासी यह नही जानते है कि पवायतों, पचायत समितियों ग्रोर जिला परिषदों में उन को केंग से महायता मिल सकती है, उन को कोंन से ऋण या तकावी गादि मिल सकते है, कौन स्कूलों की व्यवस्था करेगा ग्रीर कौन उन्हं जमीन देवा !

राजस्यान में ग्राठ साल से पंचायतों के चुनाब नडी हुए हैं। इस बारे में सारे [श्री लालजी भाई]

हिन्दुस्तान मे डिलाई है । इस लिग सरकार पचायतो के चुनाव कराने की तरफ घ्यान दे ।

ज्याज शहरों में कई प्रकार की समस्याग्री का मामना करना पड रहा है। आज स्थिनि यह है कि तेल नही मिलता है. बिजली के खम्भे है, लेकिन करेन्ट नही है, बिजली के कारखाने हैं. लेकिन उनके पूर्ज आदि उपलब्ध नही है, स्कल है, लेकिन उन के कमरे नही हैं, कोयला नही है, रेल गाडी है, लेकिन इजिन या कोयला नही है। जब शहरो की यह स्थिति है. तो गावो मे इन सविधाझो को उपलब्ध करने का प्रश्न ही नही है। ग्राज गहर वाले इस तरह की समस्याओं में फम चके हैं। साज सारे देश के नागरिक खाने की चीजो ग्रौर कपडा ग्रादि दैनिक उपयोग की आवश्यक वस्तुग्रों में बचित हो रहे हैं। वेश मे हर एक चीज का झभाव है। इस के ग्रतिरिक्त पानी, तेल ग्रौर दवाग्रो ग्रादि सब ची जो में मिलावट हो रही है।

मिलावट की समस्या सामने ग्राएगी ग्राज बिल्डिंगे बनती है तो मीमेट में मिलावट है। पल बनने है तो उसके मैटीरियल मे मिलावट है । जो बिल्डिंग बनती है वह घटिया किस्म के मटीरियल में बनाते हैं। बह बिल्डिंगे ठह जाती है. सड़के टट जाती हैं । उन की कोई मियाद होनी चाहिए लेकिन मियाद तक वह टिक नही पाती हैं इसलिए उनमें मिलावट होती है । ता ये तीनो समस्याए है----महगाई तो है. लेकिन महगाई ग्रभाव ग्रीर मिलावट इन तीनों को रोकने के लिए भेरा सरकार से यह निवंदन है कि एक तो जो देश में बडे बडे कारखाने विजली टेलीफोन, टेलीविजन झादि के बन रहे हैं. इन करवानो में झनाप शनाप रूपया खर्च होता है और सरकार को उन की घह देती देती है. तो एक तो सरकार उन पर प्रतिबन्ध

लगाए। एक मुद्दा तो मेरा यह है। दूमरा यह है कि जितना भी विकास कामो के लिए केन्द्र विदेशों में पैसा लाती है अमेरिका झादि देशो से. उम का लेखा जोखा शार्ट में इम प्रकार होता है कि झाधा तो केन्द्र मरकार खानी है, आधा जो गहना है उस में 25 प्रनिशत राज्य सरकारे खा जाती है और 25 प्रतिशत जो बचता है, चुनाव के समय उम से सब तरह की समस्याए हल हो जानी है, लोगो के मामने एक इस तरह की चीज झा जाती है भीर चुनाव जीत लेते है। यानी चार साल तो कम व.र मसीबतो का सामना करो ग्रांग एक साल के लिए समस्या हल हा गई, बह परम्परा सरकार बनाना चाहर्त। है । मैं इन खास समस्याम्रो की तरफ स्राप का ध्यान दिलाना चाहता ह। इसलिए मेरा निवेदन है कि सरकार इस तरह की चीज को सामने न लाए मौर देश को गुमराह करने की काशिश न करे । इस के बजाये सरकार इन दा बानो पर प्रतिबन्ध लगाए । एक तो ऐसी ममिति बनाई जाए जो किसी दल से मब्रित न हो. बह समन्वय गमिनि हो ग्रौर वह गमिनि मारे भ्राप्टाचार की जाच करनी रहे। दूमरा सुझाव यह है कि कल कारखानों पर सरकार रोकलगार्. (व्यवधान)

सभापति महीबय ग्रव आप समान कीजिए ।

श्वी सारुजी भाई मैं इस विधेयक का समयंन करता हू। लेकिन यह विधेयक ही खाली लाने या पास हो जाने से देश की रमस्याएं नहीं मिट सकती । मेरे इन तीनों महो पर ध्यान दिया जाए। अप्र्टाचार पर रेक लगाई जाए धौर कल-कारखावें। पर रेक लगाई जाए ।

SHRI K LAKKAPPA (Tumkur): Mr. Chairman, at the outset I would like to say that the Bill has provided me an opportunity to, focus certain problems which are confronting our State and also our Country. The basic

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principle on which the Bill has been framed may not ultimately solve the problem. But the spirit with which the Bill has been introduced is commendable from the point of view of debating interest.

The hon. members who have spoken on this subject have stated and also stressed that village institutions have to be developed and Panchayati Raj has to be established in the real sense of the term and the people of this country should get the real power. The institutions are functioning or maybe, sometimes many institutions are not functioning in various States. That is not an important aspect. But the point is whether, in the real sense, the socio-economic problems have been solved so far as the people living in the rural parts of the country are concerned. That is the most important aspect that we have to stress Whether you introduce any kind of organisation and whether such organisations are functioning in the country. is not so important. If we trace the history of the functioning of these institutions and the development activities that have been generated in the villages, we are very sorry to say that the socio-economic problems of the rural parts have not been solved so far,

We have recently read reports as also statistics that except for a few States, every other State is confronting with acute poverty and even sometimes the people are living below the poverty level. We are also even hearing reports about starvation deaths. But the point we want to focus is that economic freedom of the people, in the real sense, has unfortunately not been fulfilled. Even the crying need for economic development in the villages and to narrow down the gap between the village and economy and the urban economy has not been properly understood by the planners and no efforts have been made either by the State Governments or the Central Goverment to see that this gap is completely wiped out or at least narrow-

ed down so as to bring the villagers on par with the urbanites. Most of our economic acticity generated in the towns but not in the villages. Even the economy that flows in various forms and various activities has not gone in the real sense to the people of the country and they are not participating in the real sense of democracy. They have been denied every right and the right of equality has been completely denied so far as the rural masses are concerned.

In the force of developmental activities, even the basic necessities of life food, clothing and shelter they do not get, let alone other rights and developmental activities which so many members have mentioned. I want to know whether this Planning Commission that has been created here has got any sense of responsibility to know, to understand and to find solutions for any of the real problems of the rural parts. No planner has ever understood the real functioning of the villages and of the village life and the rural problems which have remained completely neglected. I would like to say that so far as the national problems are concerned, so far as the major problems are concerned, we cannot isolate the villages. Take, for example, the natural resources available in the Take water. Hundreds of country. irrigation projects have been located in the districts but the Planning Commission is not helping the State Government in their execution. And the Ministry is not solving the problem and this is going on for a long time. It is not to-day's problem or yesterday's problem. It is there for years. Unless you fully exploit the natural resources and develop the economic life in the rural parts by completely solving the problem of irrigation at least, the rural economy cannot be built up.

That rural economy has not been built up because we think these are the national problems of national resources of the country and we are still at the morcy of the bureaucracy,

[Shri K. Lakkappa]

whether it is at the central level or at the State level. This is the real situation that is prevailing in the country. Not only that, we have accepted a system which we have to attack and that system is that even the bureaucracy that is functioning is based on the capitalist system. Unless you attack that system, we cannot generate any economic activities in the rural parts and there will not be any developmental activities taking place. Therefore, we have to take the necessary steps to see that social justice is meled out to every citizen of the country.

You know that we have had a number of elections and the people of this country have participated in the elections and the ratio of election participation of the rural masses and the people living in the urban areas But, unfortunately, the economic control and the economic activity and its generation always centre around big cities.

Big industries are developed and crores of money are put but they are confined to big cities only like Bombay, Bangalore, Madras and so on They are not set up in the rural parts. Ruralbased industries have not been developed We have no control over big business houses and industrialists. They are not functinning at the mercy of the people, but they are functioning in a way that they get more and more money and this is an attitude which is responsible for not creating enough sense of security in our rural masses. So, what I say is, this sense of security has to be created. That is the social effort for which we fight for. This problem has to be solved. Whether this is solved by discussions, debates or organising meetings and so on 15 one aspect of the matter, but what 1 feel is, this problem cannot be solved unless the Ministry comes to its senses, and see that sense of responsibility is fixed in various matters. There is no politics in this. We should all unitedthis problem. The hon. ly tackle Members opposite must also give us help. The Jan Sangh, the Swatantra and other parties are having different ideologies and they are directing people in different directions. Therefore what I say is that responsibility should be fixed on political parties. This is not a political or partisan issue. Every party gets its strength from the people. The Minister should constitute a committee of all parties, to see that pragmatic solution is made for this problem. Mr. Shinde is an efficient Minister. I hope that my suggestions will be taken into consideration seriously. Our irrigation problem of Karnataka has not been solved as yet I am sure a solution will be found out in the near future for this also.

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*SHRI E R. KRISHNAN (Salem): Mr. Chairman, Sir, I am very happy to participate in the discussion on the Planning and Development through Panchayati Raj Bill, which has been moved by my hon, friend Shri Rana Bahadur Singh I have to pay my compliments to Shri Rana Bahadur Singh for introducing this very important piece of legislation, which emphasises the imperative necessity for formulating and executing Plan Projects through Panchayati Rai institutions, as that alone will ensure the economic development of rural areas in our country. This is a laudable objective and there should be no hesitation on the part of the Govesnment to accept this legislative proposition.

Sir, one can talk about this Bill for any length of time. On account of paucity of time, I will confine myself to a few very important issues.

We have so far invested Rs. 2770 crores in major and minor irrigation projects. On the admission of the

[&]quot;The Original speech was delivered in Tamil.

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hon. Minister of Agriculture himself, only 15 per cent of the farmers have been the privileged persons to derive benefits from these irrigation projects. The remaining 85 per cent of our agriculturists are still scanning the skies for their cultivation. The former Member of the Planning Commission, Dr. Minhas has stated that in 1972-73 the country suffered a loss of Rs. 140 crores on this investment of Rs. 2770 crores. The reason for that is that the majority of agriculturists in our country has not been able to derive any benefits from these irrigation projects for want of subsidiary canals. When the Irrigation Project is constructed over a river running through more than two or three States, the State Governments are quarrelling among themselves as to who should bear the cost of constructing the subsi-In these unseemly diary canals. controversies the small farmers are deprived of the much-need water for irrigation. Naturally the investment made on these irrigation projects does not yield a single paise return to the Government. Besides this, inspite of the fact that there are many major and minor irrigation projects, the annual loss of crops on account of recurring floods is estimated to be of the order of Rs. 300 crorcs.

I have referred to these facts to indicate that the prestige irrigation projects have not been planned keeping in mind the economic development of rural areas in our country. If only the agriculturists had been assured of adequate supply of water, there would not have been this kind of food scarcity in our country and the Government would have also not been going to countries like the U.S.A. with begging bowls for foodgrains. The agriculturists living in the villages of our country would have made the nation self-sufficient in food long ago.

I would also like to bring to the notice of the House that we have so far invested Rs. 4700 crores in Power

Projects. What is the result of this massive investment? Out of 5 lakhs of villages in our country, only 1.22 lakh villages have got electricity connection. This again shows that the Power Projects with Rs. 4700 crores have not solved the problems of people living in rural areas. Here, I would like to give the instance of Tamil Nadu where the D.M.K. Government during its short tenure of 7 years has achieved magnificent results by planning the projects on the basis of rural needs. Out of 61.396 villages in Tamil Nadu, during a period of 5 years, the D.M.K. Government has ensured that 41.146 villages are electrified. In the Congress Party rule of 20 long years in Tamil Nadu, only 20,250 villages could get electric connection. Bearing in mind the importance of achieving self-sufficiency in foodgrains, the Tamil Nadu Government has energised 6 lakhs of pumpsets. I have referred to this only to show that when the Projects are based on the needs of rural areas, then there is proper utilisation of the money invested in them and also there is adequate return to the Government on its investments.

Sir, after investing Rs. 7470 crores in Power and Irrigation Projects, the plight of 5 lakhs of villages in our country even after 27 years of independence is unenviable. In case a village has been taken as the central point for economic development, the Government would have invested a sum of Rs. 14.94 lakhs so far. This investment of Rs. 15 lakhs in a village would have brought in an economic marvel in our country.

The National Commission on Agriculture has made an important recommendation, after analysing in detail the causes of our rural backwardness.

I quote:

"The Commission recommend the adoption of a whole village ap-

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[Shri E. R. Krishnan]

proach to development for harnessing the growth potential of the villages."

How could this recommendation be implemented successfully except through Panchayati Raj institutions? In this effort, the Community Development Projects will also play a very vital role. But, so far as the Plans and Projects of the ruling Congress Party are concerned, they are all only on paper and none of them has yet become a reality especially in reference to the economic deve-On the topment of our villages. other hand, in many of the Congressruled States, the Community Development Project has been scrapped. An as example, in Madhya Pradesh the Block Development Officers have disappeared In many of the States ruled by the Congress, for many years no elections have been held to the Panchayati Raj institutions. Perhaps the Congress Governments in the States are afraid, after seeing the recent debacle of the Congress Party in the recent Municipal Elections in Maharashtra.

In conclusion, I would like to point out that the Central Government appointed B. G. Mehta Committee to go into the question of Panchayati Raj Institutions. The Committee submitted its report many years ago. I would like to know what action has been taken on the valuable recommendations of the B. G. Mehta Committee's Report.

Sir, Mahatma Gandhi, the father of our Nation led the Treedom struggle solely guided by his goal of establishing Gram Raj in India. I regret to say that Mahatma Gandhi's heirs in the Central and the State Governments have not so far endeavoured to establish Gram Raj in our country.

With these words I conclude.

जी जिमनाव सिंह (झुंझुनु) : सभापति महोदय, नांधी जी के स्वप्त को लेकर देश में पंचायती राज की स्थापना की गई। हम रे स्वर्गीय नेहरू जी ने काफी ईमानदारी से इस को भागे बढाना चाहा भौर मैं भाफ से निवेदन करना चाहंगा कि देश मे राजस्यान एक ऐसा प्रात था जो इस काम मे मप्रणी रहा ग्रीर नागोद के स्थान पर स्वर्गीय नेहरू जी ने इम पनायती राज की मशाल जलाई। देश की जनता को मावाहन दिया गया कि माप मपने भाग्य के निर्माता खद बनोगे । देश में ग्रलग ग्रलग किस्म के पंवायती राज कायम हए, लेकिन कही उन मे विकास का श्रधिकार दिया गया, कही प्रणासनिक ग्रधिकार दिया गया, कही दोनों दिये गये । देश मे एक प्रकार का मगालना हग्रा---मैं तो यह कहने को तैयार हं कि पत्रायनी राज के नाम पर देहान की जनना के साथ जो धोखा हग्रा उतना किसी दूसरे नाम से नही हपा। किस ग्राशा मे हम ने इस पवायत राज को बनाया था। लेकिन झाज वह गाव। मे लडाई का माधन बन गया है । जिला पवायत. गाव ममिति को कोई अधिकार नहीं है। ग्रभी तक हम तय नही कर गाये है कि हमारे यहां दो टीयर, तीन टीयर सिस्टम रहेगा या एक टायर सिस्टम रहेगा । कई दफा कांशिश की गई कि पचायतों को ग्रधिक ग्रधिकार दिये जारे. उन की आर्थिक स्थिति सधारी जाय । कहा गया कि पचायतों को लैड रेवेन्य कलेक्ट करने का काम दिया जाय, उस में से कुछ हिम्मा उन को दिया जाय । लेकिन धामी तक कूछ नही हमा है। माज यह केल काफी नेगलेक्ट हो गया है।

राजस्थान में सब से पहले चुनाव 1965 में हुआ था तीन साल के निये। लेकिन उब के बाद धाज तक कोई चुनाव नहीं हुआ धौर बारवार उन क टर्न को बढ़ाया जा रहा है। मैं माननीय सदस्य को बधाई देता हूं कि उन्होंने सदन का ध्यान उस की धोर दिलाया। इस दिस के धन्दर दो दक्ष्ड के प्राविधान हैं पंचायतों और विशा परिषठों की माफत

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हमारी योजनाये बने झौर उन का कार्या-न्वयन हो । स्वानीय योजनाये हो सकती हैं जो स्थानीय इकाई बना सकनी है। प्रान्त स्तर पर योजना वह नही बना सकते । मामीण लेगो को इम बात का ग्राभाग हता चाहिये कि वह प्रपने भाग्य के खद निर्माता है। लेकिन केन्द्र मरकार ग्रीर राज्य मरकारे इस के प्रति बहुन उदामीन है । पटल केन्द्र के अन्दर पंचायत राज विभाग का मत्रालय होताथा, लेकिन पाज कोई नही है। तो या तो पचायत राज को समाप्त कर दीजिये. स्रोर ग्रगर इप को जिन्दा रखना है ना उन को मधितार दीजिये साधन दीजिये नानि वह ग्राने जितास के कार्यवर सके। पना 1न राज को नागरगाही के भोग का माधन न बनाइये क्यो। यि वह गर्मनारी ब्रफाराकी तरह काम करने है, जन मेवक की तरह में नहीं। जो कमंचारी यहा जाये उन का गाय। ग प्रति ग्रटेचमें होना चाहिये तभी का करा की स्थिति में सुधार कर सकते है । हर प्रात के अन्दर इस की चर्चा हे कि पतायत राज को जिन्दा रखा जाय कि नही । मेरा निवेदन है कि यदि पचायत राज को जिल्दा रखना चाहते है तो ठीक में रखे वर्ताडल को खत्म कर दें। ग्रगर विकास के कार्यों का डीसन्ट्रे-लाइज करना चाहते है तो ठीक ढग में कीजिये। ग्रीर पंचायत राज को लडाई वा साधन न बनाइये। सरकार चाहे कोई झन्य कमेटी बनाये मौर जाच कर के एर निश्चित निर्णय लेना चाहिये कि पंचायत राज को चाहिये या खत्म कायम रखना करना चाल्टिये । धगर उस सिस्टम को जीवन रखना चाहने है नो उस को उचित ग्रधिकार देने चाहिये ताकि देहात की जनता विश्वास करे कि वह स्वयं अपने भाग्य के निर्माता है ।

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB F. SHINDE): Sir, I am thankful to Shri Ranabahadur Singh for bringing forward this Bill for discussion on the floor of the august House. I was sur-

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prised that from all sections of the House there was a sort of general support for the principles behind this Bill.

I know Shri Ranabahadur S.ngh personally. He is very fine person

MR CHAIRMAN The Half-an-hour Discussion was to be taken up at 5 30 PM You know, we start the Private Member's Business at 3 25 PM

PROF MADHU DANDAVATE Even otherwise, I would like to listen to the Minister After he concludes, we can have the half-an-hour discussion

MR CHAIRMAN Therefore, we will take up the half-an-hour discussion at 555 P M

SHRI R P ULAGANAMBI Sir, before that kindly give me a chance to move my Bill

MR CHAIRMAN I will try

SHRI ANNASAHEB P SHINDE The hon Member has a very good knowledge of the problems of rural economy of our country I have heard him speak on a number of occasions on the problems of agriculture, on the problems of rural development and he is really one of the very good Members of this House, who does take these matters very seriously But the issues he has raised have two aspects First of all what is the role in India of Panchayat Raj? How it should really play its role in our economy and particularly in regard to rural development? As far as the first aspect is concerned, hon. Members have expressed their views and I have no differences with them But, that is a different thing. As far as the Bill which has been brought forward by Mr. Ranabahadur Singh is concerned, I think, it is a different thing, because, first of all, he has not, naturally, all the means available, all the sources of information available to him, as an individual Member, which are available to the Government. I cannot blame him. But, naturally, the Bill which has been

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drafted has all limitations, many drawbacks, and therefore, if this august House is to accept the Bill, there will be many many difficulties. Some of them I will touch upon. I am not blaming him, because, any private Member bringing a Bill of this nature is bound to have these limitations. But, Sir....

SHRI RANABAHADUR SINGH: I would ask the Minister not to waste his time on trying to meet the arguments as to whether my Bill is the proper one. That was not my intention. My only intention was to focus the attention of the House. So, I would request the hon. Minister to come to the fundamentals and not try to go into the limitations of this Bill.

SHRI ANNASAHEB P. SHINDE: Sir, I agree that the main intention of the hon. Member was to focus the attention of the House and of the country on the role of Panchyat Raj in the country. I think, he has succeeded very well. This is clear from the very fact that all sections of the House have broadly supported the principles implied in this Bill. I would also like to say that as for as Government of India is concerned, as far as principles are concerned, we are one with him. It is not that today, I am taking the position. In fact. Government of India has been very clear, all along, as far as the role of Panchayat Raj in this country is concerned. Personally, I feel that many of the ills in this country with which we are confronted today would not have been there, if real, genuine Panchayat Raj had been established in this coun-By genuine Panchayat Raj, I try. mean, Panchayat institutions elected on the basis of adult franchise, not only Panchayat institutions-here, I am not referring to the village Panchayatsbut also Panchyst Samitis and even Zila Parishads effected on the basis of adult franchise like Members of Parlisment and Members of State Assemblies. This is because, I have seen in this country that wherever there are indirect sir tions, a lot of manipulations

take place and these institutions are not effective. But, we have effective institutions in some parts of the country. For instance, in the State from where I come, members of the Zila Parishads are directly elected on the basis of adult franchise. Every man and woman who is a voter votes in these elections. Now, they have been accepted the position that even at Panchayat Samitis level, there should be direct election. Therefore, these bodies have lot of weight and they influence the policy decisions of the State Governments. They have become very effective instruments in regard to the development of our rural economy. Therefore, my concept of Panchayat Raj is that there should be elected bodies elected on the basis of adult franchise. This is one Secondly, these Panchayat bodies should have a very effective say in the planning as well development activities which is not there in the country today. Thirdly, these Panchayat bodies should provide every safeguard to the weaker important sections of the society because there is a complaint in the country that these Panchayat bodies are sometimes dominated by a handful of people who are very powerful in the rural areas. Therefore, there should be a new mechanism as far as Panchayat Raj is concerned, whereby, the interests of the weaker sections of the society are very well protected. That is my concept of panchayat raj. The Government of India also has all along accepted this position. In fact, our constitutionmakers themselves had visualised this role of panchayat raj. I would draw attention to art. 40 which says.

"The State shall take steps to organise village panchayats and endow them with such powers and authority as may be necessary to enable them to furnition as units of salf-government".

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GIERT ERASMO IN SHOULIRA (Marmagon): This is what has not happened.

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SHEI ANNASAHEB P. SHINDE: That is true. As far as the theoretical position is concerned, I am clarifying what is the Government of India's position in this matter because that is how the hon, member wanted to know from me.

When the Balwantrai Mehta Committee went into this, they suggested that this should apply not only to villages but even to the panchayat samitis and zila parishads. They should be very effective units of selfgovernment.

If we go into the background, we find that the National Development Council which went in 1959 into the report of the Balwantrai Mehta Committee which for the first time clearly enunciated the position of panchayat raj in the country, also accepted this position with this proviso that this country being vast with different socio-economic conditions, with different historical backgrounds, different land tenure systems, a uniform pattern of panchayat raj, will not be applicable to India So when they went into the problem in 1959, they said that while the broad pattern and fundamentals may be uniform, there should not be any rigidity in the pattern. They said:

"In fact, the country is so large and panchayat raj, that is democratic decentralisation, is so complex a subject with far-reaching consequences that there is the fullest scope for trying out various patterns and alternatives. What is most important is genuine transfar of power to the people".

I repeat it-

"What is most important 15 genuine transfer of power to the people. If this is ensured, the form and pattern must necessarily vary according to conditions prevaling in the different States".

Whis was accepted. In fact, we have rendemized and this to the state Gov-

ernments. We have asked them to enact panchayat laws on these lines. Moreover, we also envisage a threetier structure. Experience indicates that there may be two opinions whether it should be two-tier or threetier. My own view is that perhaps two-tier would be preferable, because multiplicity of agencies would perhaps add to the troubles. But this is a matter of local judgment. In these matters, some discretion needs to be given to State Governments.

There should be genuine transfer of power and responsibility. Adequate resources should be made available for development programmes. These should be channelled through these bodies and the instrument evolved should be such as will facilitate further devolution and dispersal of power and responsibility in the future. This is the Government of India's approach to this matter. We have repeatedly drawn the attention of various State Governments to this. In fact, these are the matters referred to by hon. members when they spoke.

Therefore, on policy matters We have a very clear view. Personally, I have been very closely associated with the rural economy. I feel that our country is so vast and many of the ills afflicting us whether in Bihar. U.P. or M.P. or any other State are there mainly because we have failed to evolve an institutional structure in the rural areas, a very effective institutional structure which involves the elected representatives of the people. Our States are so big that it is not possible to govern them either from Delhi or the State capitals. Therefore, the constitution of such an institutional structure with effective involvement of the duly elected representatives of the people is a must for this country. That is how the Government of India looks at the problem. Unfortunately, many of the Status have not implemented the recommendations and that is really the main difficulty.

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Fortunately or unfortunately, panchayat raj is a state subject. Perhaps some hon. members can raise the plea that now there is emergency and under art. 250(1) the Government ot India and Parliament have power to enact legislation in regard to a subject falling within the State List.

Though it is not in the concurrent list, even if it is in the State list, at the time of emergency Parliament has the power but subject to the limitation contemplated in article 251 which says that unless the State Government enact their own legislation on the pattern which six months the laws so enacted by Parhament will become invalid. There are no compelling reasons why the Government of India should enact legislation. T have already pointed out how difficult it is to have a uniform piece of legislation for a country of our size. The hon. Member is not suggesting a very effective instrument of Panchayat raj But he has suggested that there should be district welfare coun-There seems to be some concile fusion in regard to this issue because according to provisions of the Bill the panchayat raj and zila parishad should be represented on this body. I do not think that by creating an additional body we are serving any purpose. I am not prepared to blame . the hon. Member and he has tried to put it like that with the best of intention. However I do not think that this Bill will serve the purpose which the hon. Member has in mind. Nor is the Bill comprehensive enough. I have already pointed out some very importatnt lacuna in the Bill. The bodies which are supposed to come into existence as a result of this Bill are not based on adult franchise. There are no safeguards for the weaker sections. I would therefore humbly request the hon. Member who is a knowledgeable person, to withdraw the Bill.

I promise him this. He said that there should be a Committee of Members of Parliament to go into this. We accept the spirit of his suggestion. We have already a Consultative Committee on panchayat raj. It is a very representative body and there are also Members of Parliament on it. It is an All India body and the Ministers of panchayati raj are there. The hon. Member has also given me a representation signed by a large number of Members of this House. We would specifically put forward those suggestions before this august body presided over by my senior colleague by Jagjivan Ram Ji for its consideration. The points which have been raised by the various speakers would also be placed before that body and that should go a long way in serving the purpose which the hon. Member has in mind.

The hon Member from the D.M.K. Party generally extended his support to this Bill. I do not know whether the D.M.K Members have consuited their Government.

SHRI R P ULAGANAMBI. ^{*†} 18 a private Members Bill and Members can express the personal opinion.

SHRI ANNASAHEB P. SHINDE: I have no quarrel over that. The D.M.K is so conscious of the States right and they are pleading for more autonomy. They do not want the Central Government to enact legislation on subjects which are within the State jurisdiction. The D.M.K. Government would oppose this sort of Bill That is why I say that I did not know whether they really represented the views of the party when they spoke on this Bill.

MR. CHAIRMAN: They are speaking in their private capacity... (Interruptions).

SHRI THA KIRUTTINAN: This is a Bill which concerns Planning and Development; the State should be given the power. Our State Govern-

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ment is implementing the Plan with all possible efforts. The problem is one of resources. Where is the money? If you accept State autonomy? we will do everything.

SHRI ANNASAHEB P. SHINDE: The DM.K. Government should constitute very powerful panchayat bodies based on direct election and adult franchise, without any interference from the State capital. This is the principle.

The mover has succeeded in drawing the attention of the country to this matter and we will put it up before the august body which is in charge of this.

SHRI RANABAHADUR SINGH: Sir. I am greatful to the Minister for having pointed out the failings of my Bill. I would request him to consider the matter from the point of view of a private member, that too an independent member. He was kind enough to say, I have my limitations. As a matter of fact, I had tabled two Bills. Bill No. 36 did not fare well in the ballot. If that had come before the House, the lecunae you have very kindly pointed out were exactly dealt with in that Bill. There was also the constraint that this is a State subject. I could not have brought it in here unless I took the name of development and planning. That wast the backdoor entry I had to make.

l am grateful for the all round support this Bill has drawn from this House. I am sure the matter is now formally placed for the consideration of the House, -namely, the people's involvement is the necessity. That has been the accepted policy, as the Minister says. But this accepted policy has had a twist in it. There was always the necessity of having the poeple involved in development or reconstruction activities Especially now in regard to the food situation, we want the people to cooperate, but the twist has remained: "You work, we rule". All that I wanted to put for

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the consideration of the House by this Bill was, now it should be accepted that this will not work. So, if you want people to work, you shall have to say you work and you rule with us. That is the only difference, This would lead to giving sovereightly to the panchayats. Unless the sovereignty is willingly parted to the panchayats, nothing will work in this country.

SHRI ANNASAHEB P. SHINDE: Sovereignty will not be the right word; it should be self-government.

SHRI RANABAHADUR SINGH: I used a strong word, so that in the process of dilution, at least something may remain.

I have heard that the Prime Minister has written to the heads of panchayats drawing their attention and cooperation to family planning. This will do no good whatsoever. For the last 25 years, there has been a law that has framed the panchayats and that law has had the most disturbing effect on the panchayats inasmuch as the law has disgraced the commonsense of the people in the villages. As many members have said, for 7 or 10 years if you do not hold elections to a body which should be held in three years, people in the villages are no fools. They know exactly the value of a body in whose election in time the Government has no faith. It is not the fault of the quality of the people in our villages. It is the fault of the panchayati laws. The baby should not be thrown away with the bathwater, saying that no self-governing powers can be given to the panchayats because of their present low quality of administrative skill or morality.

Another point that strengthens this Bill, however weak in its approach, has been that the present tax structure of our country cannot withstand any further financial weight and unless we are able to organise the people on a basis of equality the social

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services level that we are aiming at in the context of our social welfaristic plan would be frozen in the present context, because, unless the people are willingly involved on the basis of equality, the whole social fabric is going to fall down.

What can be done is very simple. There is no need to grope in the dark. There are just four points that I want to present in this context. As the Minister has kindly promised to bring this matter up before the august body that already exists, I mention these four points specifically for consideration, there.

Well, if this bad law that has undermined the people's will in the countryside is sought to be renewed or revamped. The first thing that is necessary and that should be considered is that there must be a universality of membership at the panchayat level. Shri Ramavatar Shastri has brought out a very good point when he said that the bigger people, the social-statured people, in the villages are exploiting the people. The answer lies in the universality of membership and consensus of working. If the small man had the power of vetoing the law inside a village panchayat there would not be a single voter who will not participate in the proceedings and that would stand well in giving him the leverage that he requires and for which he has been asking for all these 27 years from the people, from our laws, so that he can stand on his own and say he is a free citizen of this country. This consensus is not a chimera. It has already been made out that consensus is not possible in the present context of things. May I respectfully submit that what this House has witnessed today for the last one and a guarter hour, or the earlier day when we were discussing this, shows that there is a consensus reigning in this House, which by itself is quite a change from what happens between

If moon and 1 O'Clock in the House? So, it depends on the quality of the thing that is sought to be achieved.

The second point that I want to make in this context is land distribution, which is a thing which has held us spell-bound for the last twenty years. How much energy. how much time and how much verbosity has gone into it I cannot say. But if land distribution was left to such constituted panchayats on the basis of univerality of membership and consensus, I would say respectfully that this problem that has been hanging fire for the last 20 years would be solved in 20 months, because the present land distribution laws depend on the official machinery, and the official machinery ha no way of finding out who is landless.

Thirdly, there must be financial independence of the panchayats, and financial independence cannot be based on the fact that the Government sets apart a certain fraction of the land revenue to the panchayats. It must be made in such a way that every person who is a member of the panchayat must contribute at least 1/30th of his annual income to it.

Lastly, there must be a corporate ownership of land. This is a bogey which could very well raise a hornet's nest because it visualizes corporate ownership that has been tried in other parts of the world. I am not drawing the attention of the House to that. What I mean is that there should be corporate ownership on the basis of trusteeship and land should vest in the panchayat on the basis of trust.

I raise these points only for the sake of putting them up as a matter of discussion. These are not the final word.

I have already found a consensus amongst the Members here that there must be set up a committee. The hon. Minister has promised to bring this mutter to the notice of a committee

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that already exists. All that I would request him even now is that the Members of Parliament who might be interested in this as a subject should be at least asked to depose before that committee and to bring about a certain sitting of the committee in which that committee will take specific note of this particular aspect.

In conc.usion, I would say that whatever might be contemplated as a stop-gap measure, one thing should be taken into consideration as to whether it can be at least weighed for its viability and that is, whether it would be possible to amend the Constitution and include in the Seventh Schedule another new item under item 97. You say that the formation of panchayats at the village level based on these four points would be included under item 97 in the Seventh Schedule of the Constitution

I would say that the Madhya Pradesh Government has been the first Government in this country which has already framed a law based on these four points and that law 19 working So I think, I have a point in requesting the hon Minister to study this matter more deeply That was all the purpose in bringing forward this Bill before the House and in the hope that he will take the matter up, I would, under his instructions, withdraw the Bill

MR CHAIRMAN: The question is:

"That the leave be granted to withdraw the Bill to provide for planning and development through various democratic and official agencies of Panchayat Raj"

The motion was adopted.

SHRI RANABAHADUR SINGH: I withdraw the Bill. 15.56 hrs.

CONSTITUTION (AMENDMENT) BILL

(AMENDMENT OF ARTICLE 324)

SHRI R P. ULGANAMBI (Vellore): Mr. Chairman, Sir, I beg to move:

"That the Bill further to amend the Constitution of India, be taken into consideration."

MR. CHAIRMAN. The hon Member may continue on the next occassion We now take up the Half-An-Hour Discussion

15.57 hrs.

HALF-AN-HOUR DISCUSSION DECLARATION OF ASSETS BY THE ELECTED REPRESENTATIVES

PROF. MADHU DANDAVATE (Rajapur). Mr Chairman, Sir, I am raising a discussion on a very important question which relates to the declaration of assets by the elected representatives.

To put the record straight, I would like to read the Question that was posed to the Home Minister and the reply that was given by the Minister concerned. The Question was:

"(a) whether a number of newspapers carried editorials and articles during July-August last to the effect that for a healthy and progressive political atmosphere, it was necessary that every elected representative shou'd declare publicly the movable and immovable property owned or controlled by him;

(b) whether Government have examined this demand and taken any decision thereon; and

"Moved with the recommendation of the President.